

(16) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

(17) This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance

(18) The DEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.

(19) The SEIAA, Tamil Nadu may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA.TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.

(20) Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

(21) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

(22) Any other conditions stipulated by other Statutory/ Government authorities shall be complied.

29. The lessee should strictly adhere all the conditions imposed in the environmental clearance issued by The DEIAA Tamil Nadu and consent order of the Tamil Nadu Pollution Control Board.

30. The lessee should periodically renew the environmental clearance and the consent orders of the Tamil Nadu Pollution Control Board without any lapse.

31. If any illicit quarrying is found in the area over an extent of 1.85.0 hectares in S.F.No. 399/1 (Part-A) of Kallukurki Village, Krishnagir Taluk, and District before the date of execution of lease deed, this lease deed is liable to be cancelled and criminal action will be initiated.

32. If the quarry area is situated within 10 km distance from any protected areas NOC from the Standing committee of NBWL should be obtained before commencing the quarry operation.

33. If the lease holder wants to quarry more than the quantity permitted in the environmental clearance within the lease period, modified mining plan / scheme and Environment Clearance for the additional quantity should be submitted.

LESSEE

MAD D 2001/2002

Document No. 1804 of 2019 of Book 2
Contains 25 pages 18-00 sheets
Registering Officer

DISTRICT COLLECTOR

THE SCHEDULE

TALUK : KRISHNAGIRI

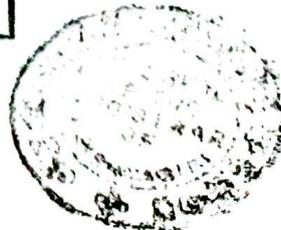
VILLAGE : KALLUKURUKKI

Sl. No.	Survey number	Field	Extent Leased out in Hectares	Boundary			
				North S.F No.	East S.F No.	South S.F No.	West S.F No.
1.	399/1 (Part-A)		5.00.0	382,379, 378 ✓	399/1 ✓ (Part)	399/1, (part)	398, 397, 401

M. S. S. S. S. S.
LESSEE

[Signature]
DISTRICT COLLECTOR

Document No. 1904 of 2019 of Book D
 Contains 25 Sheets 19 to Sheet.
 Registering Officer



In Witness whereof **Dr. S. Prabhakar I.A.S** the Collector of Krishnagiri District acting for and on behalf of and by the order and direction of the Governor of TamilNadu, "The Lessor" and Thiru M. Venkatraman, S/o M. Muniappan, D.No. 3/245 Azad Nagar, Krishnagiri " The lessee" hereunto set their respective hands.

M. Venkatraman

LESSEE

[Signature]
DISTRICT COLLECTOR
15/6/19

28/23

Signed by the above named in the presence of the following witnesses

- 1) *M. Mammal*
K. MAGESH
86 Kesavan
D.No. 1/397
Sattiyasainagar
Kattisanarai
Krishnagiri

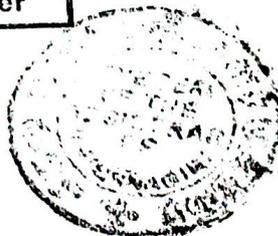
Signed by the above named in the presence of the following witnesses.

[Signature]
DEPUTY DIRECTOR (K. SURESH)
Department of Geology and Mining
Collectorate, Krishnagiri.

- 2) *S. Lakshmi*
Madhav
85 Saranai
61/3 T. B. Road
Dharm
Krishnagiri

[Signature]
ASSISTANT GEOLOGIST
O/o. the Dept. of Geology and Mining,
Collectorate, Krishnagiri.

Document No. 1804 of 2019 of Book 2
Contains 25 Sheets 20-12 Sheet.
Registering Officer



-143-

भारतीय गैर न्यायिक

बीस रुपये

रु.20



Rs.20

TWENTY RUPEES

INDIA NON JUDICIAL

தமிழ்நாடு தமில்நாடு TAMIL NADU ரூ.20

FAMILNADU

M. சரலகிருஷ்ணன்

S. No: 3322

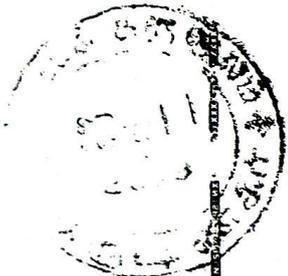
DATE: 5.2.2010

சின்னமேலுப்பள்ளி

44AA/824282

V. Radha
V. RADHA.

S.V. L.No: 3936/B1/2000
KRISHNAGIRI



LEASE DEED FOR QUARRYING AND CARRYING AWAY MINOR MINERALS BY PRIVATE PERSONS (APPENDIX - I)

(See Rule 8 of Tamil Nadu Minor Mineral Concession Rules 1959 and Krishnagiri District Collector's Proc.No. 613/2009(Mines-2) dated 27.10.2009.

THIS INDENTURE MADE THIS 8th day of February 2010 between the Governor of Tamil Nadu (hereinafter referred to as "the Lessor" which expression shall, where the context so admits include his successors in office and assigns) on the one part, and Thiru M. Ramakrishnan, S/o Muniappan, D.No. 150 Chinnamelupalli Village, Peddamelupalli post, Krishnagiri Taluk and District (hereinafter called "the lessee" which expression shall where the context so admits include his heirs, executors, administrators, legal representatives and assigns) of the other part.

LESSEE

[Signature]
DEPUTY DIRECTOR
Department of Geology and Mining
Collectorate, Krishnagiri.

[Signature]
LESSOR

19
24

WHEREAS the lessee has been the successful bidder in a sealed tender cum public auction conducted by the Government of Tamil Nadu (hereinafter referred as "the Government") for the lease of land in Krishnagiri district for the purpose of quarrying rough stone, jelly and sized stone and has deposited with the Collector of Krishnagiri a sum of Rs.1,30,000/- (Rupees one lakhs thirty thousand only) at State bank of Mysore, Hosur on 04.11.2009 as security for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained.

AND WHEREAS the lessor has agreed to grant the lessee, a lease of the lands and premises hereinafter described, as per Tamil Nadu Minor Mineral Concession Rules, 1959 (herein after called "The Rules").

[Handwritten signature]

LESSEE

[Handwritten signature]

LESSOR

$\frac{20}{34}$

[Handwritten signature]

DEPUTY DIRECTOR
Department of Geology and Mining
Collectorate, Krishnagiri.

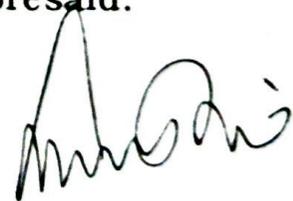
2. There are included in the said demise and for the purposes thereof the liberties following:-

(1) To get **rough stone, jelly and sized stones** from the said demised pieces of land.

(2) For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so, however, that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners or tenants of the lessor in respect of such water.

(3) Generally to do all things which shall be convenient or necessary for getting the rough stone, jelly etc. hereby authorised to be got and for removing and disposing thereof as aforesaid.

M. D. N. L. S. 522000 021
LESSEE


LESSOR 22
22


DEPUTY DIRECTOR
Department of Geology and Mining
Collectorate, Krishnagiri.

3. There are excepted from and reserved to the lessor out of this demise:-

(1) All earth, minerals and other substances not here in before expressly authorised to be got from the demised lands by the lessee.

(2) Liberty for the lessor or other persons authorised by them to search for, work, get, carry away and dispose of the excepted minerals and other substances and for such purposes to have the right of **ingress, egress and regress** over the said demised pieces of land

M. N. Lakshminarayana

LESSEE

[Handwritten Signature]

LESSOR $\frac{23}{34}$

[Handwritten Signature]
DEPUTY DIRECTOR
Department of Geology and Mining
Collectorate, Krishnagiri.

and to make, erect and use all pits, machinery, buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of his rights hereunder and that reasonable compensation for damages caused by any such obstruction shall be paid to the lessee the amount thereof and in case of difference to be settled by arbitration as hereinafter provided.

4. The said premises shall be held by the lessee for the term of **FIVE YEARS** from the ^{8th} day of Feb -2010 to the ^{7th} day of Feb -2015 which shall however be determinable as hereinafter provided.

[Handwritten signature]
LESSEE

[Handwritten signature]
LESSOR ²⁴/₃₄

[Handwritten signature]
DEPUTY DIRECTOR
Department of Geology and Mining
Collectorate, Krishnagiri.

5. The lessee shall pay during the said term the area assessment the cess and seigniorage fee or dead rent which ever is greater, for the minerals removed or consumed at the rates prescribed from time to time in appendix II of the rules.

(1) The said seigniorage fee as prescribed in appendix II from time to time shall be paid before the same is removed from the demised pieces of land. The mode of payment of the same shall be indicated by the District Collector from time to time.

(2) The lessee hereby covenants that any fee, cess, rent, rates or any other sum due to the Government if not paid within the stipulated period will pay with interest as envisaged in the rules.

6. The lessee hereby covenants with the lessor as follows:-

(1) To pay the assessment, cess and seigniorage fee or dead rent which ever is greater and other amounts due to the Government, on the days and in the manner aforesaid.

(2) To bear, pay and discharge all existing and future rates, taxes, assessment, duties, impositions, outgoings and burdens whatsoever imposed or charged upon the demised premises or the produce thereof or the land assessment, the cess and the seigniorage fee or dead rent hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereby be by law exempted from.

(3) Before digging or opening any part of the said demised pieces of land for **rough stone, jelly etc.** carefully remove the surface soil and lay aside and store the same in some convenient part of the said demised piece of land until the land from which it has been removed is again restored to a state, fit for cultivation as hereinafter provided.

(4) To effectually fence off the same demised pieces of land from the adjoining lands and to keep the fences in good repairs and condition.

M. D. N. S. G. J. S. S. S.
LESSEE

[Signature]
LESSOR 25
~~34~~

[Signature]
DEPUTY DIRECTOR
Department of Geology and Mining
Collectorate, Krishnagiri.

(10) That if the lands shall be used for any purpose other than quarrying for **rough stone, jelly etc.** or if they are not under or at any time cease to be used for the said purpose the lessor shall be at liberty to terminate the lease without notice.

(11) That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.

(12) That on such determination the lessee shall have no right to compensation of any kind.

(13) That the land assessment, cess and seigniorage, rents or other amounts payable under these presents, shall be recoverable under the provisions of Tamil Nadu Revenue Recovery Act 1864 (Tamil Nadu Act II of 1864) or any subsisting statutory modification thereof.

(14) At the determination of the lease to deliver up the demised premises in such condition as shall be in accordance with the provisions of these presents save that the lessee shall, if so required by the lessor, restore in manner provided by the foregoing covenant in that behalf the surface of any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.

(15) That the lessee shall abide by the conditions laid down in the payment of Wages Act 1936, the Mines Act 1952 (Central Act XXXV of 1952) and the Indian Explosives Act, 1884 (Central Act IV of 1884). Mettalliferous Mines Regulations, 1961, Mines and Minerals (Development and Regulation) Act, 1957 and rules made there under.

(16) The lessee shall comply with the provision of labour laws applicable to quarries and any contravention of the provisions shall attract legal proceedings of the appropriate Government.

(17) After signing this agreement and in the sketch of FMB, the lessee has no rights to question about the measurement of the area leased out, lease conditions and other related matters.

(18) On any account neither the lease period can be extended nor renewed for a further period.

(19) (a) On execution of these presents, the lessee has to take possession of the leasehold area immediately by giving proper acknowledgement.

M. G. N. S. S. S. S.
LESSEE

M. G. N. S. S. S. S.
LESSOR $\frac{27}{34}$
M. G. N. S. S. S. S.
DEPUTY DIRECTOR
Department of Geology and Mining
Collectorate, Krishnagiri

(2) At the determination of the lease, the lessee shall be at liberty to remove, carry away and dispose off all the stock of **rough stone, jelly etc** ready for delivery and all engines, machinery, and all plant, articles and things whatsoever (not being building or brick or stones), the lessee first paying any land assessment, cess and seigniorage and other sums which may be due and performing and observing the covenants on his part herein before reserved and contained and also making good any damage done by such removal but any buildings which shall be erected on the said demised pieces of lands by the lessee and left there on at the determination of lease shall be the absolute property of the lessor who shall not be bound to pay any price for the same.

(3) If the lessee shall have paid the land assessment, cess and seigniorage due to the Government and duly observed and performed the covenants and conditions on his part herein contained, the said deposit of Rs. 1,30,000/- (Rupees one lakh and thirteen thousand only) shall be returned to him at the expiration of the said term of five years.

(4) Should any question or dispute arise regarding this agreement executed in pursuance of these Rules or any other matter or thing connected therewith or the powers of the lessee thereunder the amount or payment of the seigniorage fee or area assessment made payable thereby, the matter in issue shall be decided by the Director of Geology and Mining, Chennai. In case the lessee is not satisfied with the decision of the Director of Geology and Mining, Chennai the matter shall be referred to the State Government for decision.

9. If the lessee is in occupation of the lease-hold area after the expiry of the period for which the lease has been granted or after the determination of the lease, the lessee shall be deemed to be in unlawful possession of the said area and he shall be liable for eviction from the lease-hold area in addition to being liable to be charged at double the rate of the lease amount or bid amount as the case may be, for the period of such occupation.

10. All land assessment, cess and seigniorage payable under these presents shall be recoverable under the provisions of the Tamil Nadu Revenue Recovery Act, 1864, as if they were arrears of land revenue.

M. S. Lakshmi Devi
LESSEE

[Signature]
LESSOR 20/24
[Signature]
DEPUTY DIRECTOR
Department of Geology and Mining
Collectorate, Krishnagiri.

11. In the event of any breach by the lessee by any of the conditions of this agreement, it shall be lawful for the Government to levy enhanced seigniorage or for the Collector to give notice in writing to the lessee of his intention to cancel these presents whereupon the same shall stand canceled but without prejudice to any rights which the Government may have against the pattadar in respect of any antecedent claim or breach of covenant or condition.

12. The lessee shall abide by the conditions laid down in the payment of wages Act, 1936, (Central act IV of 1936), the Mines Act, 1952 (Central act XXXV of 1952) and the Indian Explosives Act, 1884 (Central Act IV of 1884).

13. No hindrance should be caused to, the surrounding patta fields and poramboke lands.

14. The lessee should strictly adhere to the conditions and rules stipulated by the Government for Minor Minerals from time to time and he should remit seigniorage for the Minerals removed as per the rates stipulated by Government from time to time.

15. The lessee should maintain a safety zone of 7.5 metres on the boundary of the patta lands and 10 metre from the poramboke lands in and around the lease hold area.

16. The lessee should demarcate the leasehold area at his own cost and should quarry stone only within that area.

17. The lessee should not assign, underlet or sublet any part of the lease area.

18. The lessee should obtain the permit, and the despatch slips for the transport of Rough stone/Jelly, etc from the Assistant Director/Deputy Director of Geology and Mining, Krishnagiri. The despatch slips should be kept in the quarry site and be issued to all the vehicle shile transporting the stone, Jelly etc from the quarry.

19. The lessee should leave a safety distance of 50 metres from the railway line, National Highways roads, low tension and high tension and Telephone lines, transformers, temples, or historical importance etc. 10 metre from the village road and 300 metre from the approved layout and habitations.

M 071085 16 0000
LESSEE

[Signature]
LESSOR ³¹/₂₄
[Signature] 8/1/10
DEPUTY DIRECTOR
Department of Geology and Mining
Collectorate, Krishnagiri.

20. The lessee should strictly adhere to the conditions stipulated in Krishnagiri District Gazette Extra Ordinary issued No. 24 dated 8.7.2009 and rules stipulated by the Government from time to time.

21. In the event of any breach of rules or the condition of lease deed or the conditions of the lease order and the Gazette condition, the lease would become liable for automatic termination without any prior notice.

22. The lessee should adhere the terms and conditions laid down in Krishnagiri District Collector, Proceedings Roc. No. 612/2009 (Mines-1) dated 27.10.2009.

23. The lease period starts from the 8th day of Feb - 2010 and ends on the 7th day of Feb - 2015

24. For the purpose of calculation of Stamp duty one time lease amount of Rs. 13,00,000/- + Anticipated S.F of Rs. 10,80,000/- Security Deposit of Rs. 1,30,000/- + Area Assessment Rs. 2,500/- were taken in to account.

[Handwritten signature]
LESSEE

[Handwritten signature]
LESSOR $\frac{32}{24}$

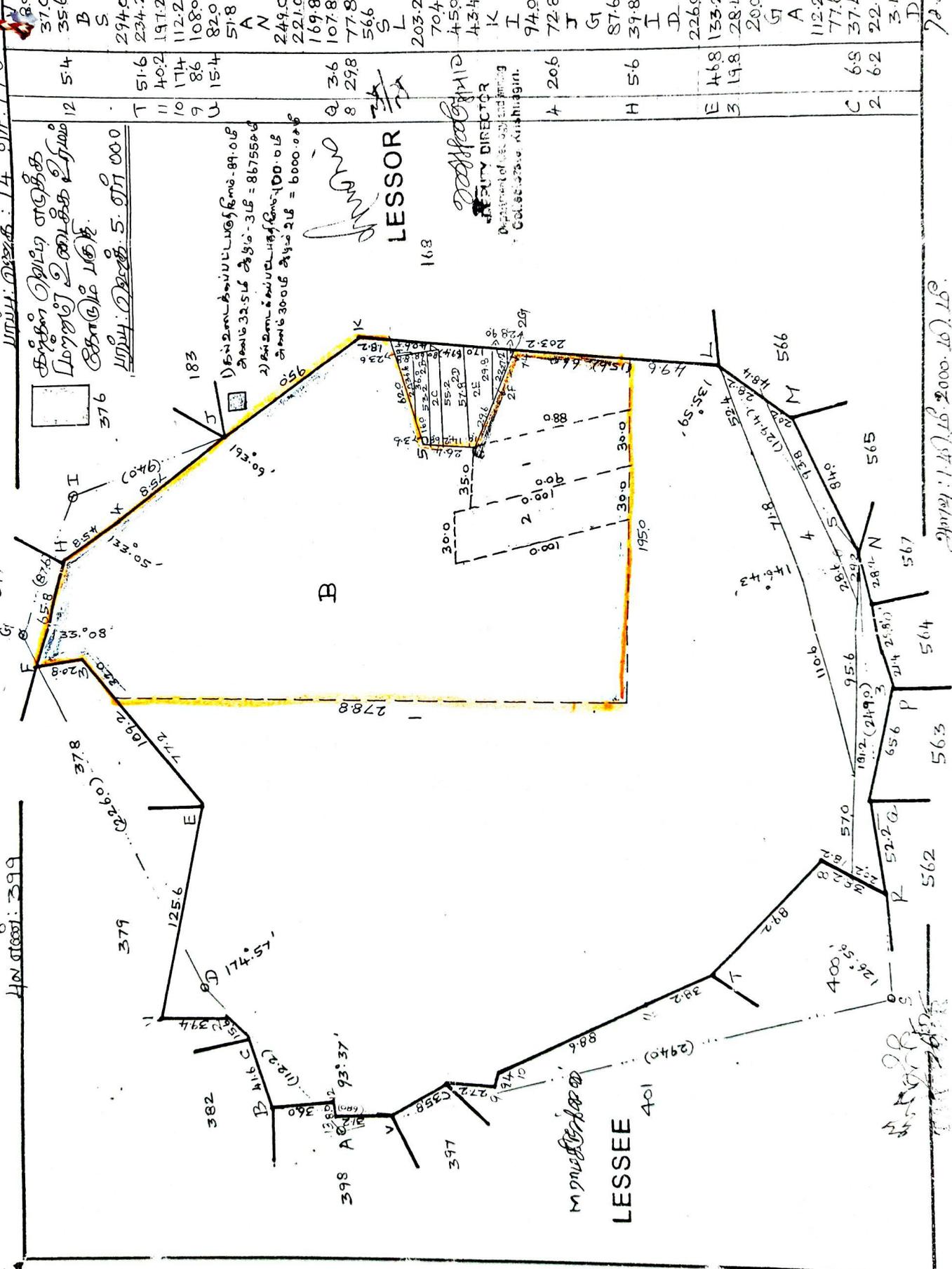
[Handwritten signature]
DEPUTY DIRECTOR
Department of Geology and Mining
Collectorate, Krishnagiri

173

சுதாரமம்
மையர்: சிவசுந்தரன்
மூலம்: 14 ஏ. ஏ. 17.0

மூலம்: 5 ஏ. ஏ. 00.0
கீழ்க்கண்டிருக்கிற
பொது உடைக்க உரிமை
கொடுக்கப்பட்டுள்ளது.

1) திட்டமிடப்பட்ட பகுதிகளில் - 84.00
அளவு 32.515 சது. மீ. = 86755 சது.
2) திட்டமிடப்பட்ட பகுதிகளில் - 100.00
அளவு 3000 சது. மீ. = 6000.00 சது.



370	2.8	13
35.6		
B		
294.0		
234.2		
197.2		
112.2		
108.0		
82.0		
57.8		
A		
249.0		
221.0		
169.8		
107.8		
77.8		
56.6		
S		
L		
203.2		
70.4		
45.0		
43.4		
K		
I		
94.0		
J		
72.8		
G		
87.6		
39.8		
I		
D		
226.0		
133.2		
28.4		
200		
G		
A		
112.2		
77.6		
37.4		
22.8		
3.4		
D		
240		

சுதாரமம்
மையர்: சிவசுந்தரன்
மூலம்: 14 ஏ. ஏ. 17.0

மூலம்: 5 ஏ. ஏ. 00.0
கீழ்க்கண்டிருக்கிற
பொது உடைக்க உரிமை
கொடுக்கப்பட்டுள்ளது.

1) திட்டமிடப்பட்ட பகுதிகளில் - 84.00
அளவு 32.515 சது. மீ. = 86755 சது.
2) திட்டமிடப்பட்ட பகுதிகளில் - 100.00
அளவு 3000 சது. மீ. = 6000.00 சது.

PROPERTY DIRECTOR
Department of Lands and Mining
Coimbatore, Maharashtra.